

-ITEM NO.39

COURT NO.9 SECTION IIIA
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 751/2009
(Arising out of impugned final judgment and order dated 16/05/2007
in ITA No. 361/2005 passed by the High Court of Punjab & Haryana at
Chandigarh)

COMMR.OF INCOME TAX

Petitioner(s)

VERSUS

CHET RAM (HUF)

Respondent(s)

(With appln. (s) for c/delay in filing SLP and interim relief and
office report)

WITH

SLP(C) Nos.752/2009, 753/2009, 754/2009, 755/2009, 756/2009,
757/2009 and 759/2009

(With Office Report)

SLP(C) No. 761/2009

(With appln. for c/delay in filing substitution appln. and
substitution)

Date : 09/05/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Arijit Prasad,Adv.

Mr. Balendu Shekhar,Adv.

Ms. Saudamini Sharma,Adv.

For Mrs. Anil Katiyar,Adv.

For Respondent(s)

Dr. Kailash Chand,Adv.

UPON hearing the counsel the Court made the following

O R D E R

List these matters for final disposal in the first
week of September, 2017.

(Anita Malhotra)

(Chander Bala)

Court Master

Court Master